

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(9) C.P.(IB)-4575(MB)/2018

CORAM:

**SHRI M.K. SHRAWAT
MEMBER (J)**

**SHRI CHANDRA BHAN SINGH
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.10.2019**

NAME OF THE PARTIES: PH Ispat LLP
V/s.
Piletech Infra Pvt. Ltd.

SECTION:8 &9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for the Petitioner is present.
2. This was listed in the cause list for "settlement" however when called none present from the side of the Respondent Debtor. Further Learned Counsel appearing on behalf of the petitioner has informed that there is no scope of any mutual settlement hence with a prayer proceed on merits.
3. Since the Respondent Debtor is not present therefore this Bench is of the view that a last opportunity to be granted to the Respondent. The Petitioner shall also place on record the consents in both the cases RP yet to be appointed.
4. Directed to issue a notice intimating the next date of hearing to the Respondent Debtor as a last chance, can opt for any substituted mode of service such as advertisement in the newspaper.
5. The matter is adjourned to **05.12.2019** First on Board.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
M.K. SHRAWAT
Member (Judicial)

24.10.2019
Jd